

ITEM NO.51

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.12659-12662/2024

(Arising out of impugned final judgment and order dated 04-09-2024 in CRLP No. 4548/2024 04-09-2024 in CRLP No. 4583/2024 04-09-2024 in CRLP No. 4628/2024 04-09-2024 in CRLP No. 5303/2024 passed by the High Court Of Andhra Pradesh At Amravati)

DEVINENI AVINASH AND ETC.ETC.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH

Respondent(s)

(IA No. 209579/2024 - EXEMPTION FROM FILING O.T.)

Date : 13-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Ponnnavolu Sudhakar Reddy, Sr. Adv.
Mr. Ramesh Allanki, Adv.
Mr. Ankur Chawla, Adv.
Ms. Aruna Gupta, Adv.
Mr. Siddhant Buxy, AOR
Mr. Y. Nagi Reddy, Adv.
Mr. Vansh Verma, Adv.
Ms. Rupinder Kaur, Adv.
Mr. Yash Gupta, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. Siddharth Agarwal, Sr. Adv.
Ms. Purna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Ms. Devanshi Popat, Adv.
Ms. Rajni Gupta, Adv.
Mr. Anmol Kheta, Adv.
Mr. Samarth Luthra, Adv.
Ms. Kalyani Bhide, Adv.

Mr. Vishwajeet Singh, Adv.
Ms. Arshiya Ghose, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioners are facing the investigation under Sections 147, 148, 452, 427, 323, 506, 324 read with 149 and Sections 326, 307, 450, 380 read with 109 and 120B of the Indian Penal Code, 1860. The FIR itself is of the year 2021. Now, the petitioners are apprehending their arrest and approached this Court.

In the facts and circumstances of this case, we are of the opinion that presently interim protection needs to be granted to the petitioners. Accordingly, it is directed that no coercive measures be taken against the petitioners subject to their cooperation in the ongoing investigation. Since there is apprehension raised by the State that some of the petitioners may abscond, all of them shall deposit their passports to the investigating officer within 48 hours from today, if they have a passport, and they will cooperate fully with the investigation.

In the meanwhile, the respondent-State shall file a detailed reply.

List on 21.10.2024

(CHANDRESH)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER(NSH)